



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ८, अंक ३(४)]

मंगळवार, जानेवारी २५, २०२२/माघ ५, शके १९४३

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असाधारण क्रमांक १३

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra State Board of Technical Education (Amendment) Act, 2021 (Maharashtra Act No. XV of 2022), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,
I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XV OF 2022.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 25th January 2022).

An Act further to amend the Maharashtra State Board of Technical Education Act, 1997.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra State Board of Technical Education Act, 1997, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra State Board of Technical Education (Amendment) Ordinance, 2021, on the 2nd September 2021 ;

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of 1997.
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Ord. II
of 2021.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Seventy-second Year of the Republic of India as follows :—

- Short title and commencement. **1.** (1) This Act may be called the Maharashtra State Board of Technical Education (Amendment) Act, 2021.
(2) It shall be deemed to have come into force on the 2nd September 2021.
- Amendment of section 26 of Mah. XXXVIII of 1997. **2.** In section 26 of the Maharashtra State Board of Technical Education Act, 1997 (hereinafter referred to as “the principal Act”),—
(i) in sub-section (3), the following proviso shall be added, namely :—
“Provided that, for the academic year 2021-2022, such application shall be made on or before the 15th September 2021.”;
(ii) in sub-section (4), the following proviso shall be added, namely :—
“Provided that, for the academic year 2021-2022, all such applications received within the prescribed time limit, shall be scrutinized by the Board and be forwarded to the Government on or before the 10th October 2021.”.
- Amendment of section 35 of Mah. XXXVIII of 1997. **3.** In section 35 of the principal Act, in sub-section (2), the following proviso shall be added, namely :—
“Provided that, for the academic year 2021-2022, the management desirous of closing down the institution shall apply to the Board on or before the 15th September 2021.”.
- Repeal of Mah. Ord. II of 2021 and saving. **4.** (1) The Maharashtra State Board of Technical Education (Amendment) Ordinance, 2021, is hereby repealed.
(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.

Mah.
XXXVIII
of 1997.

Mah.
Ord. II
of 2021.